

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4299/2024

(Arising out of impugned final judgment and order dated 08-01-2024
in WPCRL No. 72/2024 passed by the High Court Of Delhi At New
Delhi)

JITENDER @ KALLA

Petitioner(s)

VERSUS

STATE (GOVT.) OF NCT OF DELHI & ANR.

Respondent(s)

Date : 30-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) Mr. L N Rao, Adv.
Mr. Aryan Rajpal, Adv.
Mr. Shubham, Adv.
Mr. Vipul Kumar Pandey, Adv.
Mr. Laxman Singh, Adv.
Mr. Sandeep, Adv.
Mr. Ashish Pandey, AOR

Mr. Jaydip Pati, AOR

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Vivek Gurnani, Adv.Mr. Prashant Bhushan, Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Ms. Neha Rathi, Adv.
Mr. Abhay Nair, Adv.Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Mohan Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Kumar Mihir, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Jaydip Pati, Advocate-on-Record has filed an affidavit pursuant to order passed by this Court. To say the least, the contents are shocking. We will elaborately deal with the stand taken by him at an appropriate stage. In view of what is stated in the affidavit, we issue notice to Shri Rishi Malhotra, learned Senior Advocate to appear before this Court for explaining what is stated in the affidavit filed by Mr. Jaydip Pati, Advocate-on-Record.

Registry to forward copies of all orders passed in the SLP/M.A. along with a copy of affidavit filed by Mr. Jaydip Pati, Advocate-on-Record to Mr. Rishi Malhotra, learned Senior Advocate. Notice made returnable on 21st October, 2024.

Considering what is stated in the affidavit by Mr. Jaydip Pati, Advocate-on-Record and considering the fact that in recent past, this Court has noticed that at least in half a dozen cases blatant false statements were being made in the writ petitions and Special Leave Petitions filed seeking relief of premature release, we will require assistance of the President of the Supreme Court Advocates-on-Record Association (SCAORA). We request the President, SCAORA to appear and assist the Court on the next date of hearing. Copies of all the orders passed by this Court and a copy of affidavit of Mr. Jaydip Pati, Advocate-on-Record be forwarded to the President of SCAORA.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)